

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-312(PB)/2017

IN THE MATTER OF:

M/s. Sudhir Power Projects Ltd.
v.
Rites Limited

.....Petitioner
.....Respondent

SECTION : UNDER SECTION 9

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s): Mr. Piyush Kaushik & Mr. Nakul Jain, Advocates

For the Respondent(s) : Mr. R.P. Agarwal & Mr. Sahil, Advocates

ORDER

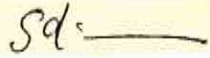
C.A. No. 394(PB)/2017

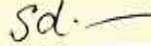
This is application for waiver and reduction of the cost imposed vide order dated 17.10.2017 on account of delay in filing the rejoinder. The order clearly stipulates that Insolvency and Bankruptcy Code is a time bound process and the petitioner are required to be diligent in prosecuting the matter. On account of delay in filing the rejoinder cost of Rs. 20000/- was imposed so there is no ground to waive the cost.

Application dismissed.

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Part heard for 09.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.11.2017
Vineet